

[English]

**(iv) Need to set up a Separate Bench of  
Orissa High Court at Sambalpur**

DR. KRUPASINDHU BHOI (Sambalpur): The need to establish a circuit bench of Orissa High Court at Sambalpur is a long pending demand. The Orissa High Court is situated at Cuttack. The distance between Cuttack and Western Orissa is more than 200 kms. The clients as well as the advocates from Western Orissa find great difficulties to come to Cuttack High Court. The establishment of a circuit bench of Orissa High Court at Sambalpur will provide a great relief to them. The people of Western Orissa are agitating over this issue. Therefore, in the interest of the people of the Western Orissa, it is necessary to set up a separate bench of Orissa High Court at Sambalpur. I request the Union Law Minister to take necessary steps to set up a separate bench of Orissa High Court at Sambalpur forthwith.

**(v) Need to Allocate Sufficient Grant for  
the Development of Visakhapatnam**

SHRI BHATTAM SRIRAMA MURTY (Visakhapatnam): In Visakhapatnam there are a large number of public sector undertakings which have so far invested about Rs. 4000 crores. After the completion of the VSP Steel Plant, the investment is likely to increase to Rs. 10,000 crores in the next two years, and between Rs. 15,000 and Rs. 16,000 crores after the Alumina Plant at K.D. Peta comes up with an estimated cost of about Rs. 2000 crores and a petrochemical complex with the same estimated cost.

All the infrastructural facilities created by the Municipal Corporation VSP are being utilised by the Public sector undertakings with a huge complement of employees living in and around Visakhapatnam.

The Municipal Corporation is required to cope up with the increasing population, which is expected to increase from 13 lakhs to 27 lakhs by the turn of the century. Visakhapatnam is one of the fastest growing cities in Asia. Due to the high growth rate of population and impact of industrialisation

and modernisation, the Visakhapatnam Municipal Corporation and the Urban Development Authority have to formulate a master plan. The immediate requirement to meet the basic development programme for the Visakhapatnam Metropolitan region will be about Rs. 400 crores.

The tax revenue earned by Union Government from Visakhapatnam city, through income-tax, excise and customs duties will be around Rs. 400 crores per year. It would be just and proper that at least one per cent of the total investment of the public sector undertakings, is set apart for meeting the civic amenities. The Union Government should, therefore, allocate sufficient grant for the development of Visakhapatnam.

**(vi) Need to make Alloy Steel Plant  
Durgapur technically and  
economically viable**

SHRI BASUDEB ACHARIA (Bankura): Sir, According to the latest decision of the Steel Authority of India Limited, the stainless steel slab produced through continuous casting machines of Alloy Steel Plant, Durgapur, which has already been commissioned and has started production, will be sent to France and Finland for hot rolling to hot band and will be brought back to India for cold roll to stainless steel at Salem. This route conversion of products cannot be a techno-economically accepted process. This process can be done in Alloy Steel Plant, Durgapur itself by installing one Slazet mill and one Sendzmir Mill for hot and cold rolling of its products.

The installation of these rolling facilities in Alloy Steel Plant, Durgapur will involve minimum expenditure for the prevailing infrastructural facilities. Otherwise route conversion of materials from abroad or installation of such kind of mill in any part of India will be more expensive and will make the Alloy Steel Plant sick.

I urge upon the Government to change its decision and take steps to make the Alloy Steel Plant, Durgapur techno-economically viable by way of sanctioning expansion and modernisation schemes.